

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.No.819/2016

Dated this Wednesday the 16th day of January, 2019

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Smt. Nidhi Gupta, M. Tech
Scientific Officer - E,
B.A.R.C., Trombay,
Mumbai-400 085.
(R/o-A/1002, Arihant Sharan Bldg.,
Plot No.8, Sector-20,
Roadpali, Kalamboli,
Navi Mumbai-410 218.

...Applicant.

(By Advocate Shri S. P. Saxena).

Versus

1. Union of India, through
The Secretary,
Department of Atomic Energy,
Anushakti Bhavan,
C.S.M.Marg,
Mumbai-400 001.

2. The Under Secretary,
Department of Atomic Energy,
Anushakti Bhavan,
C.S.M. Marg,
Mumbai-400 001.

3. Dr. (Mrs.) Umasankari,
Inquiring Authority,
Scientific Officer (H+)
Head, RPDD, B.A.R.C.,
Mumbai-400085

... Respondents.

(By Advocate Ms. Vaishali Choudhari).

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

None for the applicant.

Ms. Vaishali Choudhari, learned counsel

for the respondents.

Even on last date of hearing i.e. 01.10.2018 there was no representation on behalf of the applicant. Prior to that on 14.08.2018 also only a proxy counsel for Shri S. P. Saxena, learned counsel for the applicant appeared.

It is found that even prior to that on 02.05.2017 and 31.03.2017 the learned counsel for the applicant Shri S. P. Saxena had not appeared. It appears that the applicant has lost interest in pursuing the matter.

Therefore, the OA is dismissed in default as well as for non-prosecution. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

v.